

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF GSTAAD HOTELS PRIVATE LIMITED
RELEVANT PARTICULARS**

1.	Name of Corporate Debtor	GSTAAD HOTELS PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	10 December 2003
3.	Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies, Mumbai
4.	Corporate Identity Number/Limited Liability Identification Number of Corporate Debtor	U55101MH2003PTC143481
5.	Address of Registered Office and Principal Office (if any) of the Corporate Debtor	4th Floor Raheja Chambers, Linking Road and Main Avenue, Santacruz West, Mumbai City, Mumbai, Maharashtra, India, 400054
6.	Insolvency Commencement Date in respect of the Corporate Debtor	09 January 2024
7.	Estimated date of closure of Insolvency Resolution Process	07 July 2024
8.	Name and registration number of the Insolvency Professional acting as interim resolution professional	Name: Jayesh Natvarlal Sanghrajka Registration Number: IBBI/IPA-001/IP-P00216/2017-2018/10416
9.	Address and email of the interim resolution professional, as registered with the Board	Registered Address: 405-407, Hind Rajasthan Building, D. S. Phalke Road, Dadar East, Mumbai 400014 Email id: jayesh.sanghrajka@incorpadvisory.in
10.	Address and email to be used for correspondence with the Interim Resolution Professional	Correspondence Address: Incorp Restructuring Services LLP 405-407, Hind Rajasthan Building, D. S. Phalke Road, Dadar East, Mumbai 400014 Correspondence Email id: cirp.gstaad1@gmail.com
11.	Last date for submission of claims	23 January 2024
12.	Classes of creditors, if any, under clause (b) of sub – section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of Authorized Representatives are available at:	(a) Web Link for downloading claim forms: www.ibbi.gov.in/downloadforms.html (b) Not Applicable

Notice is hereby given that the **National Company Law Tribunal, Mumbai Bench** has ordered the commencement of a corporate insolvency resolution process of the **GSTAAD HOTELS PRIVATE LIMITED** on **09 January 2024** vide order no. **CP (IB) No. 291/MB/2023** dated **09 January 2024**.

The creditors of **GSTAAD HOTELS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **23 January 2024** to the interim resolution professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Jayesh Natvarlal Sanghrajka
Interim Resolution Professional in the matter of Gstaad Assets Reconstruction Pvt Ltd
Registration Number: IBBI/IPA-001/IP-P00216/2017-2018/10416
AFA No. AA1/10416/02/250924/106031 valid till September 25, 2024.

Date: January 12, 2024

Place: Mumbai